

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH**

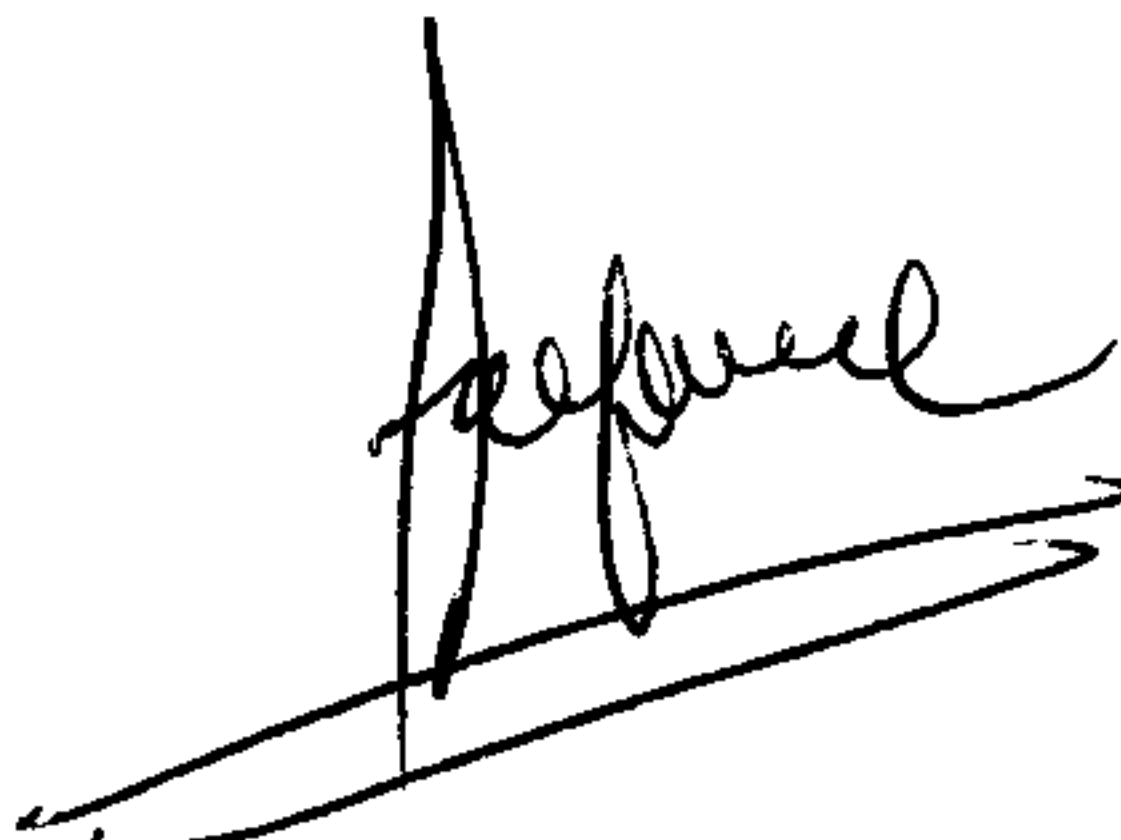
**C.P. (I.B) No. 54/7/NCLT/AHM/2019**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2019**

Name of the Company: Responsibility Fair Agriculture Fund  
V/s.  
Khyati Foods Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth	Adv. & Solicitor	Petitioner	K.R. Parnesh
2.	with Krina R. Parnesh	Adv.		
3.	CA (Pr.) Hiten Patel	PCA	Res.	


**ORDER**

The parties are represented through their respective learned counsel and PCA.

Both the parties have fairly apprised that the matter relating the Khyati Foods Pvt. Ltd. has already been admitted on 25.07.2019 in CP(IB) 115/2019. In view of that, the instant application become infructuous.

The Petitioner is at liberty to file their claim before the IRP/RP.

Accordingly, CP(IB) 54/2019 is dismissed as infructuous.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 30th day of July, 2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**